

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH: JODHPUR

1/8

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Date of Order : 17.4.2002.

O.A.NO. 230 OF 2001

Moola Ram S/o Shri Kana Ram, Resident of Village Betwasiya, Tehsil Ossia, District Jodhpur, Ex Serviceman at present working as Farash (Class IV), in the Telecom Department under Central Telegram Office, Jodhpur.

.....Applicant.

versus

1. Union of India through the Secretary (P&A),  
Government of India, Ministry of Personnel,  
P.G. & Pensions ( Department of Personnel & Training),  
NEW DELHI
2. The Chief General Manager,  
Telecom Department, Jodhpur.
3. The Telephone Divisional Manager,  
Jodhpur.
4. The Senior Accounts Officer (A&B),  
Telecom Department,  
Jaipur Circle (Rajasthan),  
Jaipur.

.....Respondents.

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Mr. P.R.Singh, Advocate, present for the applicant.  
M. B.L.Bishnoi, Advocate, brief holder for  
Mr.Vijay Bishnoi, Advocate, present for the respondents.

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CORAM :

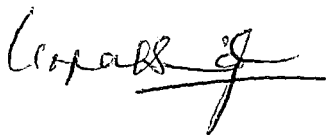
Hon'ble Mr. Gopal Singh, Administrative Member

Hon'ble Mr. J.K.Kaushik, Judicial Member

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ORDER (ORAL)  
(Per Hon'ble Mr. Gopal Singh)

In this application under section 19 of the Administrative Tribunals Act, 1985, applicant, Moola Ram, has prayed for a direction to the respondents to grant and extend the benefit of fixation of pay



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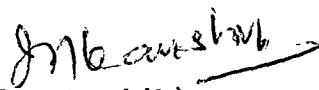
to the applicant in accordance with Central Civil Service (Fixation of Pay), Reemployed Pensioners Orders, 1986, with effect from the date of his appointment and allow all the consequential benefits.

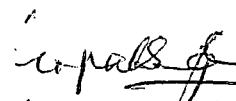
2. We have heard the learned counsel for the parties and perused record of the case.

3. It is seen from the respondents' letter dated 8.5.1993 placed at Annex. A/3, that the applicant was asked to furnish the details of actual pension received by him for the period from March 1981 to September 1986. This letter has not been replied to by the applicant. Nor, he has placed any details of pension received before this Tribunal. In the circumstances, we consider it just and appropriate to direct the applicant to furnish details of his pension as asked for in letter dated 8.5.1993, to the respondents and the respondents to decide the case of the applicant within a time frame. Accordingly, we pass the order as under :

"The applicant is directed to submit a reply to respondents letter dated 8th May, 1993 at Annex. A/8, within twenty days from today and the respondents shall consider his representation and decide the same with a reasoned order within a further period of three months from the date of receipt of the reply from the applicant. No orders as to cost."

4. The Original Application stands disposed of accordingly.

  
(J.K.Kaushik)  
Judl. Member

  
(Gopal Singh)  
Adm. Member

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Received copy  
1/16/07  
DFO

REC CARD  
GAM 1/14/07

Part II and III destroyed  
in my presence on 11.7.07  
under the supervision of  
section officer (1) as per  
order dated 11.7.07

Section officer (Record)